

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
EXOTIC BUILDCON PRIVATE LIMITED**

RELEVANT PARTICULARS		
01	Name of corporate debtor	EXOTIC BUILDCON PRIVATE LIMITED
02	Date of incorporation of corporate debtor	15/12/2006
03	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
04	Corporate Identity Number of corporate debtor	U45200DL2006PTC156631
05	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 500, 5th FLOOR, ITL TWIN TOWER, NETAJI SUBASH PLACE, NEW DELHI-110034.  <b>Principal Office:</b> 250, JMD MEGAPOLIS SECTOR-48, SOHNA ROAD , GURGAON 122018 HARYANA
06	Insolvency commencement date in respect of corporate debtor	<b>10<sup>th</sup> JANUARY,2025</b> Vide <b>ORDER NO. CP (IB) – 247 (PB)2023 . ORDER UPLOADED ON 14/01/2025</b>
07	Estimated date of closure of insolvency resolution process	<b>9<sup>TH</sup> JULY,2025</b>
08	Name and registration number of the insolvency professional acting as interim resolution professional	<b>PRABHJIT SINGH SONI</b> <b>Registration Number:</b> <b>IBBI/IPA-003/IP-N00377-C01/2017-2018/10143</b>
09	Address and e-mail of the interim resolution professional, as registered with the Board	<b>GG-I/144/C, Third Floor Vikas Puri, Near PVR Cinema, New Delhi 110018</b> <b>Email Id: psgurleensoni@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>GG-I/144/C, Third Floor Vikas Puri, Near PVR Cinema, New Delhi 110018</b> <b>Email Id: EXOTICCIRP@GMAIL.COM</b>
11.	Last date for submission of claims	<b>24<sup>TH</sup> JANUARY,2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): - NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not required
14.	(a) Relevant Forms and (b) Details of authorized	Web link:.... <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>



representatives are available at:

Not required

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the EXOTIC BUILDCON PRIVATE LIMITED on 10/01/2025 vide CP NO. (IB) – 247/(PB)/2023.

The creditors of EXOTIC BUILDCON PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 24/01/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

**The financial creditors shall submit their claims with proof by electronic means only.** All other creditors may submit the claims with proof in person, by post or by electronic means. Forms can be downloaded from <https://ibbi.gov.in/home/downloads>.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 14/01/2025

Place: New Delhi



PRABHJIT SINGH SONI  
IBBI/IPA-003/IP-N00377-C01/2017-2018/10143  
VALID AFA UPTO 31<sup>ST</sup> DECEMBER,2025

**SYMBOLIC POSSESSION NOTICE**

being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Securitization of Secured Assets of the Financial Institutions Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of

failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property mentioned herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Rules, 2002 on this the dates mentioned against each account.

For particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrowers/ Guarantors	Demand Notice Date / Date of Possession	Amount Outstanding	Details of Immovable Property
Application No. SNPR/A000000279 Hussain & Mrs. Farha House No 1124/1 6/F Sali No 11/5 Sadh Nagar Delhi - 110054	18-09-2024 10-01-2025 SYMBOLIC	₹ 16,88,111/- plus interest thereon	Flat No. FF-01, on First Floor Front RHS, area measuring 504 Sq. Ft., built on Residential Plot No. A 71, area measuring 200 Sq. Yards i.e. 167.22 Sq. Meters, Part of Khasra No. 350, situated at Rail Vihar Sehkari Awas Samiti Ltd., Revenue Estate of Village Sadullabad, Pargana and Tehsil Loni, Distt. Ghaziabad, U.P.; Bounded as: East -Property No. A-70, West - Entry of Flat/Property No. A-7, North - Flat no. FF-04, South - Road 30 Ft. wide
Application No. MHVR/A000000019 Sad Sah & Mrs. Ragini Ankur Vihar, Plot - No- SLF, Ved Vihar Loni Ghaziabad, - 201102	18-09-2024 10-01-2025 SYMBOLIC	₹ 10,09,748/- plus interest thereon	Flat No. SF-3 (LIG) on 2nd Floor without roof rights Super area measuring 400 sqft Built Upon Plot No. F-53 part of Khasra No. 1305 situated at Village Loni Colony Known as SLF Ved Vihar, Pargana Loni Tehsil and District Ghaziabad, Uttar Pradesh; Bounded as: East - Plot No. F-52, West - Plot No. F-54, North - Others, South - Rasta 60ft Wide
Application No. PAND/A000001694 Ram, Mrs. Poonam, 398 Loni, Ghaziabad -	18-09-2024 10-01-2025 SYMBOLIC	₹ 5,89,434/- plus interest thereon	Plot No. 28 area measuring 40 sqyds part of Khasra No. 398min situated at Village Ilaichipur Pargana and Tehsil Loni and District Ghaziabad, Uttar Pradesh; Bounded as: East - Others, West - Others, North - Road 14ft Wide, South - Others
Application No. JHAH/A000000249 Kumar, Mrs. Poonam Flat/2, B-2/5, Ankur Ghaziabad UP-201102	20-09-2024 10-01-2025 SYMBOLIC	₹ 5,96,119/- plus interest thereon	Property/Plot land area measuring 35 sq. yards i.e. 315 sq ft, out of khasra No- 382, situated at Chirori, Loni Ghaziabad, Bounded as: SE-VACANT PROPERTY, NW- PROPERTY SONU, NE-ENTRY ROAD, SW-VACCANT PLOT
Application No. MTNG/A000000614 Almani, Mr. Iqar Iqar, 33, Ward No-53, Jamal Vihar, Loni Dehat, 01102	26-09-2024 10-01-2025 SYMBOLIC	₹ 5,84,995/- plus interest thereon	Residential Plot No. 101, (as per technical report) House (Three Storied) of land area measuring 38 Sq. Yds. i.e. 31.77 Sq. Mtrs., out of Khasra No. 232, Situated at Jamalpura, Village Loni, (Chakbandi Bahar), Pargana & Tehsil Loni, District Ghaziabad, U.P., Bounded as: East -Road 15 ft. wide West - Other Property North - Other Property (Akida) South - Other Property (Sarraj)
Application No. OMCN/A000000096 umar, Mrs. Anju Anju, No. 104 105 Block 1 Delhi - 110033	30-09-2024 10-01-2025 SYMBOLIC	₹ 14,83,761/- plus interest thereon	First Floor Flat No. FF-2 (Front Left Side) without roof rights, area measuring 405 Sq. Ft. built up on Plot No. B-24, arising from Khasra No. 216, Situated at Rail Vihar Sahkari Awas Samiti Ltd., in Village Sadullabad, Pargana & Tehsil Loni, District Ghaziabad. U.P., Bounded as: East -Entry/Flat No FF-3, West - Road 25 Ft. wide, North - Other Property, South - Flat No. FF-1
Application No. LXND/A000001137 Anku, Mrs. Varsha, both No-291 Main Circular 2 Ram Nath Modern Sonia Vihar Karawal East Delhi - 110094	30-09-2024 10-01-2025 SYMBOLIC	₹ 17,65,041/- plus interest thereon	Ground Floor Flat No. GF-02 (LHS Front Side) area Measuring 550 Sq. Fts. build up on Plot No. A-4/24, Situated in DLF Ankur Vihar, in Village Loni, Tehsil Loni Distt. Ghaziabad. Bounded as: East -Stairs/Flat No. GF-01, West - Road 9 Mts., North - Other Property, South - Entry/Flat No. GF-01
Application No. PRCK/A000000111 Sharma, Mrs. Nisha at: A-15/2 DLF Ankur Ghaziabad - 201102	30-09-2024 10-01-2025 SYMBOLIC	₹ 10,56,325/- plus interest thereon	Flat No. FF-04 (Rear RHS) on 1st Floor without roof rights area measuring 360 sqft Built Upon Plot No. B 73 area measuring 200 sqyds vide part of Khasra No. 224 situated at Village Sadullabad Rail Vihar Sahkari Awas Samiti Ltd Pargana Loni Tehsil and District Ghaziabad, Uttar Pradesh; Bounded as: East -Flat No. FF-03, West - Plot No. B-72, North - Entry of Flat/Flat No. FF-01/Road 25ft Wide, South - Plot No. B-46
Application No. GHJU/A000002237 mar & Mrs. Anita, Both Sali 11 Bhagrathi Vihar	30-09-2024 10-01-2025 SYMBOLIC	₹ 8,65,390/- plus interest thereon	Freehold Residential Rear side LIG Flat no. GF-3 on Ground Floor measuring 405 Sq. ft. or Say 37.63 Sq. Mt., Built on Plot no. F-27, Pertaining to Khasra no. 1305, situated in SLF Ved Vihar, Village Loni, Pargana & Tehsil Loni Distt

disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 17/02/2025 at 10.30 A.M. failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this date : 11/12/2024.

Signature of the Officer Authorised to issue summons

**FORM A  
PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
EXOTIC BUILDCON PRIVATE LIMITED**

RELEVANT PARTICULARS	
01	Name of corporate debtor <b>EXOTIC BUILDCON PRIVATE LIMITED</b>
02	Date of incorporation of corporate debtor 15/12/2006
03	Authority under which corporate debtor is incorporated / registered REGISTRAR OF COMPANIES, DELHI
04	Corporate Identity Number of corporate debtor U45200DL2006PTC156631
05	Address of the registered office and principal office (if any) of corporate debtor Registered Office: 500, 5th Floor, IIT Twin Tower, Netaji Subash Place, New Delhi-110034. Principal Office: 250, Jmd Megapolis Sector-48, Sohna Road , Gurgaon 122018 Haryana
06	Insolvency commencement date in respect of corporate debtor 10th January, 2025 Vide Order No. CP (IB) - 247 (PB)/2023 - Order Uploaded On 14/01/2025
07	Estimated date of closure of insolvency resolution process 9TH JULY, 2025
08	Name and registration number of the insolvency professional acting as interim resolution professional Prabhjit Singh Soni Registration Number: IBBI/IPA-003/IP-N00377-C01/2017-2018/10143
09	Address and e-mail of the interim resolution professional, as registered with the Board GG-I/144/C, Third Floor Vikas Puri, Near Pvr Cinema, New Delhi 110018 Email Id: Psgurteensoni@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional GG-I/144/C, Third Floor Vikas Puri, Near Pvr Cinema, New Delhi 110018 Email Id: Exoticcirp@gmail.com
11	Last date for submission of claims 24TH JANUARY, 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NAME THE CLASS(ES) :-NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NOT REQUIRED
14	Relevant Forms and Details of authorized representatives are available at: web link: .... <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> not required

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **EXOTIC BUILDCON PRIVATE LIMITED** on 10/01/2025 vide CP NO. (IB) - 247/(PB)/2023.

The creditors of **EXOTIC BUILDCON PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 24/01/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Form can be downloaded from <https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proofs of claim shall attract penalties.

SD,  
PRABHJIT SINGH SONI

Date: 14/01/2025  
Place: New Delhi

IBBI/IPA-003/IP-N00377-C01/2017-2018/10143  
VALID AFA UPTO 31ST DECEMBER, 2023

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
ARBITRATION APPLICATION NO. 187 OF 2024**

**Mahindra & Mahindra Financial Services Ltd.** )  
Having its registered office at Gateway Building, Apollo Bunder )  
Mumbai, Mumbai - 400 001 ) ...Applicant

Versus )  
1. **RS Home Appliances India Private Limited** )  
A Private Limited Company, having its )  
Registered office at : Acheja, Dadri, Gautam Buddha Nagar, )  
Uttar Pradesh - 203 207 )  
2. **Reena Chaudhary** )  
An adult Indian Inhabitant )  
Flat No. 1880, Tower Jasmine, Gaur Saundaryam, )  
Sector Techzone 4, Greater Noida, West Boshrakh. )

आईएनसी-26

नियमावली, 2014

अनुपालन में]

सीजीओ कॉम्प्लेक्स, नई दिल्ली के समक्ष

4) तथा कम्पनी (निगमन) नियमावली,

5) (ए) के मामले में

कार्यालय नं. 34, रूडकी रोड, सरदुलगढ़,

No. U51909PB1999PTC022920,

फोन नं. 9468340000, के मामले में

ना

है कि "पंजाब राज्य" से "हरियाणा राज्य"

ने के लिए कंपनी को सक्षम बनाने के लिए

साधारण आमसभा में पारित विशेष प्रस्ताव के

अनुमति के परिवर्तन की पुष्टि के लिए कम्पनी

आवेदक कंपनी केन्द्र सरकार के पास

परिवर्तन से यदि किसी व्यक्ति का हित

अनुपालन में आवेदक कंपनी को उसकी

विधि से चौदह दिनों के भीतर अपने हित की

तुलना हेतु एक शपथ पत्र द्वारा समर्थित अपनी

2) तल, पं दीन दयाल अन्त्योदय भवन,

जमा करें या जमा कराएँ या पंजीकृत डाक

ईमेल करें।

आवेदक के लिये तथा उसकी ओर से

एमडी बायो कोल्स प्रा.लि.

हस्ता/-

मनीश सेठी

(निदेशक) DIN: 07259626

मोनी, बरनाला रोड, सिरसा (हरियाणा)

**हाउसिंग फाइनेंस लिमिटेड**

कार्यालय: प्लॉट नंबर 492, उद्योग विहार, फेज-3

गान्धी नगर, दिल्ली-122016, पंजीकृत कार्यालय: 5वीं मंजिल,

भवन, आजादपुर कॉर्पोरेट कॉम्प्लेक्स,

आजादपुर, नई दिल्ली-110033

पंजीकृत वित्तीय आस्तियों के प्रतिभूतिकरण तथा पुनर्गठन

1) अग्रोहाताक्षरी वित्तीय आस्तियों के प्रतिभूतिकरण

(अधिनियम) के तहत सैंटिन हाउसिंग फाइनेंस

लिमिटेड, 2002 के नियम 3 के साथ पठित कथित अधिनियम,

अधिकृत प्राधिकारी ने निम्नलिखित कर्जदार(रों) ('कथित

कर्जदारों) की सूची दी है, जो कि उल्लिखित राशियों का पुनर्गठन

में शामिल हैं। उपर्युक्त के सम्बन्ध में, एतद्वारा कथित कर्जदार(रों)

की सूची से 60 दिनों के भीतर मांग सूचना 31.12.2024 में

आवेदक को प्रेषित की जाएगी, यदि कोई हो, के तहत देय नीचे वर्णित

सूचनाओं में वर्णित के अनुसार भावी ब्याज सहित नीचे

दिए गए हैं। कृपया सूचनाओं में उल्लिखित आस्तियों के

विवरण के साथ क्रमशः निम्नलिखित आस्तियों बंधक रखें

प्रतिभूत आस्तियों (अचल सम्पत्ति)

का विवरण

136 वर्ग गज का एक भूखंड, कवरड एरिया 500

वर्ग फीट, प्लॉट आईडी- 5सी1233यू126, गांव -

हुंडाईडा, तहसील और जिला- गुर्नाम, हरियाणा-

122016 के ताल डोग आबादी में स्थित है।

निम्नानुसार सीमाबद्ध: पूर्व- 25.3 फीट रामबंकर का

घर, पश्चिम- 35.8 फीट अजीत यादव का घर,

उत्तर- 41 फीट, गली और लोवू का घर, दक्षिण-

42.4 फीट, मनोहर लाल का घर। 15-07-2021

को पंजीकृत, क्रम नंबर 2288, बुक नंबर 01,

वॉल्यूम नंबर 52

खसरा नंबर 161 में स्थित एक आवासीय भूखंड

जिसका माप 112 वर्ग गज यानी 93.64 वर्ग मीटर

है, नाईपुरा इंदरबन्धन की आबादी में, गांव धरदोटी

खुर्द में स्थित, परगना - लोनी तहसील-

गान्धियाबाद। निम्नानुसार सीमा: पूर्व- संजय का

**बॉम्बे उच्च न्यायालय में साधारण मूल सिविल क्षेत्राधिकार मध्यस्थता**

आवेदन संख्या. 2024 का 199

महिंद्रा एंड महिंद्रा फाइनेंशियल सर्विसेज

इसके पंजीकृत कार्यालय यहां है,

गेटवे बिल्डिंग, अपोलो बंदर, मुंबई एमएच 400001 में) ... आवेदक

बनाम

1. हंस इंडिया सॉल्यूशन,

इसके मालिक श्री इंदु गुप्ता के माध्यम से,

पंजीकृत पता: एच नंबर 383/5, गली नंबर 5, आहूजा स्वीट के पास, गोविंद पुरी, कालकाजी,

दक्षिण दिल्ली - 110 019

इसके अलावा: फ़ैक्ट्री पता: टीए 328, पहली मंजिल, ओखला एस्टेट मार्ग, तुमलकाबाद एक्सटेंशन,

नई दिल्ली - 110 019

2. सूरज गुप्ता

स्थायी पता: गली नंबर 5, आहूजा स्वीट के पास, गोविंद पुरी, कालकाजी, दक्षिण दिल्ली - 110019

इसके अलावा: एच नंबर 383/5, गली नंबर 5, आहूजा स्वीट के पास,

गोविंद पुरी, कालकाजी, दक्षिण दिल्ली - 110 019) ... प्रतिवादी

सेवा में,

1. हंस इंडिया सॉल्यूशन,

2. सूरज गुप्ता

**सार्वजनिक सूचना**

ध्यान दें कि उपर्युक्त आवेदक ने मध्यस्थता की नियुक्ति के लिए मध्यस्थता और सुलह अधिनियम, 1996 की धारा 11(6) के तहत माननीय बॉम्बे उच्च न्यायालय के समक्ष मध्यस्थता आवेदन संख्या 199/2024 दायर किया है। चूंकि उपर्युक्त शीर्षक वाला आवेदन माननीय न्यायालय के समक्ष चुनवाई के लिए सूचीबद्ध किया गया था, चूंकि नियमित सेवा द्वारा भेजे जाने पर आपको नोटिस अप्राप्त के रूप में वापस कर दिया गया था, इसलिए माननीय न्यायालय ने नोटिस को प्रतिस्थापित सेवा द्वारा तामील करने की अनुमति दी है। इस प्रकार आपको यह ध्यान देने के लिए सूचित किया जाता है कि उपर्युक्त आवेदन अब 13 जनवरी 2025 को माननीय न्यायमूर्ति सोमेश्वर सुन्दरसन के समक्ष न्यायालय कक्ष संख्या 16 अनुलनक में सूचीबद्ध किया जाना है, जिसमें आप उपस्थित रह सकते हैं।

इसके अलावा यह भी ध्यान रखें कि उपर्युक्त विधि पर आपके उपस्थित न होने पर, आवेदन पर आपकी अनुपस्थिति में निर्णय के लिए कार्यवाही की जाएगी तथा इसके संबंध में कोई और नोटिस नहीं दिया जाएगा।

हेजडिंग और फॉक्स एलएलपी आवेदक के वकील

**फॉर्म ए**

**सार्वजनिक सूचना**

(भारतीय विवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए विवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत)

**एक्सोटिक बिल्डिंग्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ**

**प्रासंगिक विवरण**

Sl. No.	कॉर्पोरेट देनदार का नाम	एक्सोटिक बिल्डिंग्स प्राइवेट लिमिटेड
01.	कॉर्पोरेट देनदार का नाम	एक्सोटिक बिल्डिंग्स प्राइवेट लिमिटेड
02.	कॉर्पोरेट देनदार के निगमन की तिथि	15/12/2006
03.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है	कंपनी के रजिस्ट्रार, दिल्ली
04.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या	U45200DL2006PTC156631
05.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय: 500, 5वीं मंजिल, आईटीएल दिवन टॉवर, नेताजी सुभाष प्लेस, नई दिल्ली-110034। मुख्य कार्यालय: 250, जेएमडी मेगापोलिस सेक्टर-48, सोहन रोड, गुडगांव 122018 हरियाणा
06.	कॉर्पोरेट देनदार के संबंध में दिवालीयामपन प्रारंभ होने की तारीख	10 जनवरी, 2025 आदेश संख्या सीपी (आईबी) - 247 (पीबी) 2023 देखें। 14/01/2025 को आदेश अपलोड किया गया
07.	दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तारीख	09 जुलाई 2025
08.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	प्रमजीत सिंह सोनी पंजीकरण संख्या: IBBI/IPA-003/IP-N00377-C01/2017-2018/10143
09.	अंतरिम समाधान पेशेवर का पता और ईमेल, जैसा कि बोर्ड के पास पंजीकृत है	जीजी-1/144/सी, तृतीय तल विकास पुरी, पीबीआर सिनेमा के पास, नई दिल्ली 110018 ईमेल आईडी: Psgurleonseni@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ प्रस्ताव के लिए उपयोग किया जाने वाला पता और ई-मेल	जीजी-1/144/सी, तृतीय तल विकास पुरी, पीबीआर सिनेमा के पास, नई दिल्ली 110018 ईमेल आईडी: Exoticicrp@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	24 जनवरी 2025
12.	अंतरिम समाधान पेशेवर द्वारा धारा 21 की उपधारा (6ए) के खंड (बी) के तहत लेनदारों की श्रेणियां, यदि कोई हो, सुनिश्चित की गई है	वर्ग का नाम बताएं:- शून्य
13.	किसी वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवाला पेशेवरों के नाम (अत्यंत वर्ग के लिए तीन नाम)	आवश्यक नहीं
14.	(ए) प्रासंगिक प्रश्न और (बी) अधिकृत प्रतिनिधियों का विवरण, यहाँ उपलब्ध है:	वेब लिंक : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> आवश्यक नहीं

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण ने 10/01/2025 को सीपी संख्या (IB)-247/(PB)/2023 के माध्यम से एक्सोटिक बिल्डिंग्स प्राइवेट की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है।

एक्सोटिक बिल्डिंग्स प्राइवेट के लेनदारों से अनुरोध है कि वे प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर को 24/01/2025 को या उससे पहले अपने दावे प्रमाण सहित प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं। फॉर्म <https://ibbi.gov.in/home/downloads> से डाउनलोड किए जा सकते हैं।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

हस्ता/-

दिनांक: 14/01/2025

स्थान: नई दिल्ली

प्रमजीत सिंह सोनी

आईबीबीआई/आईपीए-003/आईपीए-एन00377-सी01/2017-2018/10143

एफएफ 31 दिसंबर, 2025 तक वैध

Indian Institute of Engineering Science and Technology, Shibpur  
भारतीय अभियान्तरीय विद्यालय एवं प्रौद्योगिकी संस्थान, शिवपुर  
काशी (उत्तर प्रदेश) भारत  
(An Institution of National Importance under MOE, Govt. of India)

**स्कूल ऑफ मैनेजमेंट साइंसेज में एमबीए प्रोग्राम, शैक्षणिक सत्र २०२५-२७ में प्रवेश**

विज्ञापन सं. आरओ/जेए/२५/०२

दिनांक: १४.०१.२०२५

द्विद्वितीय पूर्णकालिक एमबीए (सत्र २०२५-२७) में प्रवेश के लिए ऑनलाइन आवेदन आमंत्रित किए जाते हैं। पात्रता मानदंड और अन्य विवरणों के लिए कृपया

देखें [www.iiests.ac.in](http://www.iiests.ac.in) आवेदन जमा करने की अंतिम तिथि १७ मार्च, २०२५

(मध्यरात्रि १२:०० बजे) है।

कुलसचिव

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मोबाईल: 7625079150 ईमेल: [pitampura@canfinhomes.com](mailto:pitampura@canfinhomes.com),  
CIN: L85110KA1987PLC008699

**अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना, परिशिष्ट IV-A [नियम 8 (6) के परंतुक देखें]**

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 (6) के परंतुक के तहत अचल आस्तियों की बिक्री हेतु बिक्री सूचना।

एतद्वारा सर्व साधारण को और विशेष रूप से कर्जदार(रों) तथा गारंटर(रों) को सूचना दी जाती है कि प्रत्याभूत लेनदार के पास प्रभाषित निम्नवर्णित अचल सम्पत्ति, जिसका भौतिक कब्जा लिखें केन फिन होम्स लिमिटेड, पीतमपुरा शाखा के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है, श्री संतोष जाकोब (कर्जदार), श्रीमती रायाचल पॉलोस मीन (सह-कर्जदार) की तरफ केन फिन होम्स लिमिटेड की 14.01.2025 तक बकाया राशि ₹ 73,55,919/- (रुपये तिहत्तर लाख पचपन हजार नौ सौ उन्नीस मात्र) उस पर आ ब्याज एवं अन्य प्रभाषों इत्यादि की वसूली के लिए दिनांक 19th फरवरी 2025 को 'जैसी है जहाँ है', 'जैसी है जो है' तथा 'जो भी है वहाँ है' आधार पर बेची जाएगी। आरक्षित मूल्य रु. 16,00,000/- (रुपये सोलह लाख मात्र) तथा बयाना राशि जमा रु. 1,60,000/- (रुपये एक लाख साठ हजार मात्र) होगी।

**अचल संपत्ति का विवरण**

फ्लैट नं. यूजी-2, रियर साइड प्लॉट नं. ए-1/76, ब्लॉक-ए-1, डीएलएफ दिलशाद एक्सटेंशन-2, साहिबाबाद, गाजियाबाद, उत्तर प्रदेश-201005 सीमाएं - उत्तर - अन्य संपत्ति, पूर्व - प्लॉट नंबर ए-1/75/74, दक्षिण - सड़क 30 फीट, पश्चिम - प्लॉट नं. ए-1/77

ज्ञात मात्र: शून्य  
बिक्री के विस्तृत नियम और शर्तें केन फिन होम्स लिमिटेड की आधिकारिक वेबसाइट ([www.canfinhomes.com](http://www.canfinhomes.com)) पर उपलब्ध कराई गई हैं। कृपया निम्नलिखित लिंक देखें <https://www.canfinhomes.com/SearchAuction.aspx>

दिनांक : 14.01.2025

स्थान : पीतमपुरा

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**समसामयिक अध्ययन केंद्र प्रधानमंत्री संग्रहालय एवं पुस्तकालय द्वारा आयोजित**

**वेपन- मेकिंग इन अर्ली मॉडर्न नॉर्थ इंडिया: द रॉयल कमर्गस ऑफ 17th & 18th सेंच्युरिज में**

आप सादर आमंत्रित हैं।  
वक्ता : डॉ. सैयद शाहिद अशराफ

जूनियर फेलो, प्रधानमंत्री संग्रहालय एवं पुस्तकालय

दिनांक: 16 जनवरी 2025  
समय: अपराह्न 3:00 बजे

स्थल : संगोष्ठी कक्ष, पुस्तकालय भवन प्रधानमंत्री संग्रहालय एवं पुस्तकालय तीन मूर्ति भवन, नई दिल्ली-110011

सभी का स्वागत है : अपना नाम जोड़ने के लिए कृपया हमें ईमेल करें: [ccs2nmml@gmail.com](mailto:ccs2nmml@gmail.com)

CBC 09142/12/0029/2425